

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1715  
ANSWERED ON:08.03.2010  
AMENDMENT IN CHILD LABOUR ACT, 1986  
Singh Kunwar Rewati Raman

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether a working group has been set up by the Union Government regarding examination of suggestions for amendments/changes in Child Labour (Prohibition and Regulation) Act, 1986 received from time to time from various quarters including State Governments;
- (b) if so, the details and composition thereof;
- (c) whether the said Group has submitted its report;
- (d) if so, the recommendations thereof; and
- (e) the time by which the Union Government is likely to amend the said Act on the basis of recommendations?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): Yes, Madam. A Working Group was set up to suggest amendments, if any, in the Child Labour (Prohibition & Regulation) Act, 1986. It was headed by Shri S.K. Srivastava, the then Joint Secretary in the Ministry of Labour & Employment with Sarvashri R.K. Khanna, the then Secretary, Department of Labour, Government of Tamil Nadu, Subesh K. Das, the then Pr. Secretary, Department of Labour, Government of West Bengal, Rajneesh Vaish, the then Labour Commissioner, Government of Madhya Pradesh, Piyush Sharma, Joint Labour Commissioner, NCT of Delhi, U.P. Singh, Deputy Labour Commissioner, Government of Uttar Pradesh, Shahid Meezan, the then, Director, Ministry of Labour & Employment, Smt. Harjot Kaur, the then, Director, Ministry of Labour & Employment.

(c) & (d): The Working Group has submitted its report and the major recommendations are as under:

- i) The existing definition of child as a person who has not completed 14 years of age may continue.
- ii) Setting up of special courts to trial child labour cases.
- iii) To include education of child labour in addition to health and safety already provided under the Act.
- iv) Specific provisions for offence of trafficking of children for labour.
- v) Compounding of offences and enhancement of penalties.
- vi) Provision of power to search and seizer under the Act.
- vii) Retention of proviso to Section 3 of the Act allowing children to work under the parental care.

(e): No specific time frame has been fixed.